

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTIFICATION

No. 6131 / Checker
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 10th July, 2020

In exercise of the powers Conferred under clause (c) of sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court of Chhattisgarh here-by specially empowers the following Judicial Magistrate First Class to try in a summary way all or any of the offences specified in the said Section:-

Sl. No.	Name of the Judicial Magistrate First Class	Present place of posting	Civil District
1	Ku. Satpreet Kour Chhabra, J.M.F.C., Bilaspur	Bilaspur	Bilaspur
2	Ku. Shweta Patel, J.M.F.C., Bilaspur	Bilaspur	Bilaspur
3	Shri Dwijendra Nath Thakur, J.M.F.C., Bilaspur	Bilaspur	Bilaspur
4	Shri Prateek Tembhurkar, J.M.F.C., Bilaspur	Bilaspur	Bilaspur
5	Shri Kranti Kumar Singh, J.M.F.C., Bilaspur,	Bilaspur	Bilaspur
6	Shri Aashish Dahariya, J.M.F.C., Kota	Kota	Bilaspur
7	Shri Ravi Kumar Kashyap, J.M.F.C., Bilha	Bilha	Bilaspur

BY ORDER OF THE HIGH COURT


(Neelam Chand Sankhla)
Registrar General

10.7.2020

Endt. No. 6132 / Checker
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 10th July, 2020

- 1) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 2) Registrar (Vigilance/ I. & E/Judicial/Selection & Appointment), High Court of Chhattisgarh, Bilaspur for information.

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